

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 239 OF 2017 &
IA NO. 602 OF 2017**

Dated: 6th December, 2017

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

Jaiprakash Association Ltd.

.... Appellant(s)

Vs.

Madhya Pradesh Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Pawan Upadhyay
Mr. Ratik Sharma

Counsel for the Respondent(s) : Mr. C. K. Rai
Mr. Umesh Prasad
Mr. Mohit Rai for R-1
Ms. Ranjitha Ramachandran
Mr. Shubham Arya for R-3

ORDER

Learned counsel for respondent No.1 states that he does not wish to file written submissions at this stage and he will file the same at the time of hearing of the appeal.

Learned counsel for the appellant seeks two weeks time to file rejoinder. He may file the same on or before 21.02.2018 after serving copy on the other side.

List the I.A. No. 602 of 2017 (Appln. for stay) for hearing on **16.01.2018.**

**(Justice N. K. Patil)
Judicial Member**

**(I.J. Kapoor)
Technical Member**